

Central Administrative Tribunal, Principal Bench

Review Application No.353 of 2000
(in O.A.No.70 of 1997)

New Delhi, this the 31st day of October, 2000 (21)

Hon'ble Mrs. Lakshmi Swaminathan, Member(J)
Hon'ble Mr.V.K.Majotra, Member (A)

Union of India through The General Manager,
Northern Railway, Baroda House, New Delhi- Review-Applicant

Versus

Bhoop Narain & others working as Khalasi
under IOW, Chandausi, Northern Railway, UP. - Respondent

O R D E R (in circulation)

By V.K.Majotra, Member(A) -

The review applicants- Union of India have made this application to review our order dated 20.4.2000 in OA 70/97 (Bhup Narain & 19 others Vs. Union of India & others) among others on the ground that the Tribunal has erred in finding that the respondents (original-applicants) have been declared fit for the post of Khalasi, inasmuch as the impugned order clearly states to the contrary. They have also contended that the original-applicants could not be absorbed as Khalasi on account of non-availability of vacancies and suitability.

2. The contention of the review-applicants that the original-applicants were found suitable only for the post of Gangman and not as Khalasi and posts other than Gangmen is found to be incorrect on verification from the result of the screening test. The original-applicants were found suitable for the post of Khalasi and posts other than Gangmen. To state that posts of Khalasi were not available is again found to be incorrect as several Gangmen and Masson have been absorbed as Khalasi by the respondents vis-a-vis the

claim of the original-applicants. The review applicants have made an attempt to re-argue the whole OA afresh, which is totally beyond the scope and ambit of the review-application. The review application is accordingly rejected at the circulation stage itself.

V.K.Majotra

(V.K.Majotra)
Member (A)

Lakshmi Swaminathan

(Mrs.Lakshmi Swaminathan)
Member (J)

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